

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1481 of 2019

IN THE MATTER OF:

Mr. Ravi Sankar Devarakonda
Erstwhile Resolution Professional
Maxworth Reality India Ltd.

...Appellant

Versus

Mr. Kesava Kolar

...Respondent

Present:

For Appellant : Mr. Abhishek Anand, Advocate

ORDER

18.12.2019 The learned counsel submits that the Appellant has filed the 'Contempt' application for non-compliance with the earlier order in which the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, Bengaluru disposed of the matter granting 2 weeks' time to comply with the order.

We find no ground to interfere with the matter.

The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc